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**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

**BEFORE
HON'BLE SHRI JUSTICE VIJAY KUMAR SHUKLA**

ON THE 30th OF NOVEMBER, 2022

WRIT PETITION No. 27359 of 2022

BETWEEN:-

**SUSHRI LAXMI MUJALDA D/O SHRI NIRBHAYSINGH JI,
AGED ABOUT 35 YEARS, OCCUPATION: PATWARI 200
TRIMURTI NAGAR, DHAR (MADHYA PRADESH)**

.....PETITIONER

(SHRI RAKESH PAL, LEARNED COUNSEL FOR THE PETITIONER).

AND

- 1. THE STATE OF M.P. THROUGH SAMANYA
PRASHASHAN DEPARTMENT MANTRALAYA
VALLABH BHAWAN BHOPAL (MADHYA PRADESH)**
- 2. SHRIMAN COLLECTOR KARYALAY BHU
ABHILEKH DISTT. DHAR (MADHYA PRADESH)**

.....RESPONDENTS

(SHRI NITIN SINGH BHATI, G.A. FOR RESPONDENTS) on advance notice

.....

*This petition coming on for orders this day, the court passed the
following:*

ORDER

In the instant petition, a challenge has been made to the order dated 5.10.2022 whereby the petitioner who is working as Patwari, has been transferred from Dhar to Sardarpur.

The impugned order has been challenged mainly on the ground that petitioner has been transferred without completion of period of 3 years. It is further submitted that transfer order would prejudice the health of his old and ailing parents. The petitioner has already submitted a representation before the

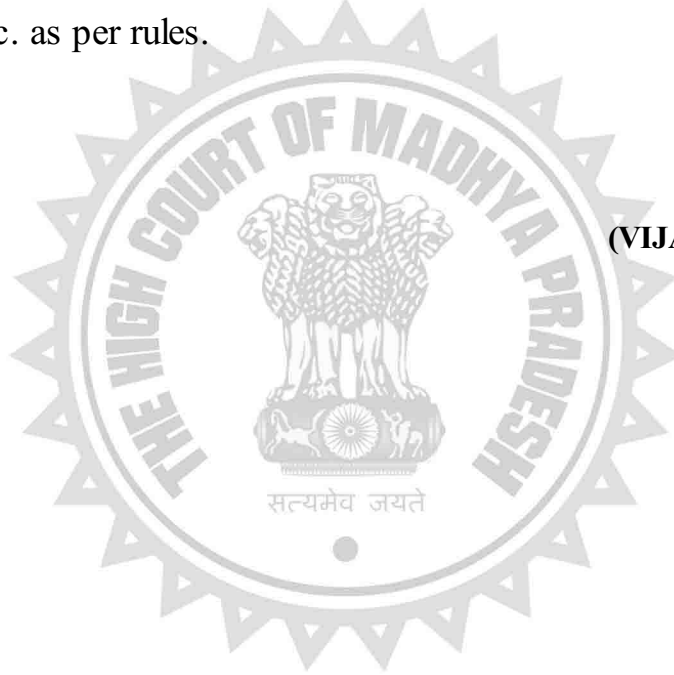
respondent No.2 on 23.11.2022.

After hearing learned counsel for petitioner, the present petition is disposed of with a direction to respondent No.2 to consider and decide the representation of the petitioner in accordance with law within a period of one month from the date of communication of the order passed today.

Since nobody has been posted in place of the petitioner, till the representation of the petitioner is considered and decided by respondent No.2, the petitioner shall be allowed to work at the present place of posting, if not already relieved.

C.c. as per rules.

MK



(VIJAY KUMAR SHUKLA)
JUDGE